

sion that many Scheduled Castes and debtors from weaker section were not paid the amount which is claimed to have been deposited in their saving Bank Accounts due to defective method of accounting the total number of such debtors in absentia branch-wise and the total amount thus loaned out but never paid altogether by the Mandhubani Regional Rural Bank upto now ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : It is not practicable to investigate into the operations of all loan accounts of the Regional Rural Bank. National Bank for Agriculture and Rural Development have, however, been asked to examine the system obtaining in the Madhubani Kshetriya Gramin Bank and also in a few other regional rural banks of Bihar with a view to eliminating possibility of issuance of demands without actual disbursals of loan.

**Release of Funds by State Bank of India to Spinning and Weaving Mills, Ahmedabad**

6944. SHRI BHEEKHABHAI : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the State Bank of India, Ahmedabad have forwarded some applications of sick mills to State Bank of India, Bombay in the month of February, 1984 along with the recommendations of IDBI and Industrial Reconstruction Corporation of India Calcutta regarding release of funds to spinning mills and weaving mills, Ahmedabad as they are facing closure ; and

(b) whether it is a fact that if the loan is not sanctioned in time the mills will have to face difficulties in release of salary to their employees, if so, the reasons for delay in grant of loan in each case ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI

JANARDHANA POOJARY) : (a) and (b) State Bank of India (SBI) have reported that its Ahmedabad Local Head Office desired to examine in respect of one particular Spinning & Weaving Mills located in the State of Gujarat if there was a care for further 'holding on' operation pending a final view on the long term prospects of the viability of the unit. Industrial Reconstruction Corporation of India (IRCI), at the request of SBI, recently formulated a short term plan to sustain the operations of the company. State Bank of India, Bombay is awaiting certain clarifications from the Local Head Office on the short term plan and would take a decision about sanction of assistance on the merits of the case. In accordance with the practices and usages customary among the bankers and also in conformity with the provisions of the State Bank of India Act, 1955, information relating to individual constituents of the SBI cannot be divulged and hence further details in this regard cannot be disclosed.

**Development of Tourism in West Bengal**

6945. SHRI SUSHIL BHATTACHARYA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the development of tourism by Government in West Bengal since 1978; and

(b) the budget allocation of funds for such development in each State and Union Territory during the financial year 1984-85 ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHUR SHEED ALAM KHAN) : (a) and (b) Allotment of funds for tourism promotion is not made on a State-wise basis. Since 1978-79, the Central Government's Department of Tourism has incurred an expenditure of Rs. 21.64 lakhs for the promotion of